

FORM A Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF HOTLINE GLASS LIMITED RELEVANT PARTICULARS	
1. Name of Corporate Debtor	HOTLINE GLASS LIMITED
2. Date of Incorporation Of Corporate Debtor	15.06.1992
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC - Gwalior
4. Corporate Identity No./Limited Liability Identification No.of corporate debtor	L32101MP1992PLC011567
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	202, Sangam Apartment, Tansen Nagar, Gwalior, Madhya Pradesh, India - 474003
6. Insolvency commencement date in respect of Corporate Debtor	Order delivered 13.03.2020 Copy of Order received on 29.05.2020
7. Estimated date of closure of insolvency resolution process	09.09.2020 (Being 180 days from commencement of CIRP)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Jigar Shah Reg No : IBB/I/PA-001/IP-P01421/2018-19/11820
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: B/801 Gopal Place,Nr. Shiromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad, Gujrat, India – 380015 Email : ip.jigar@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution Professional	Address: Mr. Jigar Shah, AAA Insolvency Professionals LLP, B/801 Gopal Palace, Nr. Shiromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad – 380015 Email : Hotlineglass@aaaainsolvency.com
11. Last date for submission of claims	12.06.2020
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b)Details of authorized representatives are available:	NA

Notice is hereby given that the National Company Law Tribunal, Indore Bench at Ahmedabad has ordered the commencement of a corporate insolvency resolution process of Hotline Glass Limited on 13.03.2020 (Copy of Order received on 29.05.2020).
The creditors of Hotline Glass Limited, are hereby called upon to submit their claims with proof on or before 12.06.2020 to the interim resolution professional at the address mentioned against entry No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 31.05.2020
Place: Ahmedabad

(Jigar Shah)
Interim Resolution Professional
In the matter of Hotline Glass Limited
Registration No: IBB/I/PA-001/IP-P01421/2018-19/11820

